

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No.
XXXXXX

19

1991

DATE OF DECISION

21.2.1991

K.Sasidharan Pillai _____ Applicant (s)

Mr.MR Rajendran Nair _____ Advocate for the Applicant (s)

Versus

The Sub Divisional Officer, Respondent (s)
Telegraphs, Mavelikkara & Another

Mr.V.Krishnakumar, ACGSC _____ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji - Vice Chairman

and

The Hon'ble Mr. A.V.Haridasan - Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Mr.S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for the parties on this application in which the applicant on the basis of his previous casual service rendered during 9.7.1981 to 30.9.81 is claiming reengagement and regularisation under the Sub Divisional Officer, Telegraphs, Mavelikkara. In earlier cases we had directed the applicants to submit representations to the competent authority alongwith all documentary evidence regarding their previous employment and the respondents to dispose of their representations.

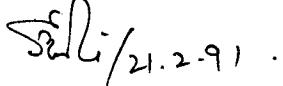
In the instant case, a copy of the representation dated 25.6.1990, at Annexure-I has not yet been disposed of.

The learned counsel for the respondents appeared and indicated that the applicant had rendered 81 days' of

casual service earlier.

2. In the facts and circumstances, we dispose of the application with the direction to the applicant to file a supplementary representation to respondent No.1, enclosing all documentary evidences regarding his previous employment and direct the respondents to dispose of his representation and to grant necessary relief in accordance with law, keeping in view the decision of this Tribunal in OA 202/89 and other cases referred to in ground 'E' of para 5 of the OA within a period of two months from the date of receipt of the representation. The respondents are further directed to make use of such representation and documents which they may be having in their possession in support of the applicant's contention of previous casual employment.


(AV HARIDASAN)
JUDICIAL MEMBER


(S.P. MUKERJI)
VICE CHAIRMAN

21-2-1991